

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 135 of 2015 & IA No. 215 of 2015

Dated: 11th December, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

M/s Perfect Filaments Ltd. Appellant(s)

Versus

Joint Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Praveen Kumar

Counsel for the Respondent(s) : Ms. Swapna Seshadri
Mr. Ishaan Mukherjee for DNH Power
Mr. Nitish Gupta for R-1

ORDER

Both the counsel for the respondent nos.1 and 2 once again pray for and are granted three weeks time to file reply/counter affidavits to the Appeal Memorandum. It is made clear that no further time shall be granted to the respondents on any ground whatsoever. Rejoinder, if any, may be filed by the appellant within two weeks thereafter.

Post this Appeal for hearing on **24th February, 2016.**

**(T. Munikrishnaiah)
Technical Member**

rkt/vt

**(Justice Surendra Kumar)
Judicial Member**

